

12.56½ hrs.

**TWO-MEMBER CONSTITUENCIES  
(ABOLITION) BILL\***

**The Minister of Law (Shri A. K. Sen):** Sir, I beg to move for leave to introduce a Bill to provide for the abolition of two-member parliamentary and assembly constituencies and for the creation of single member constituencies in their place.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill to provide for the abolition of two-member parliamentary and assembly constituencies and for the creation of single member constituencies in their place.”

*The motion was adopted.*

**Shri A. K. Sen:** Sir, I introduce the Bill.

12.56½ hrs.

**SPECIFIC RELIEF BILL\***

**The Minister of Law (Shri A. K. Sen):** Sir, I beg to move for leave to introduce a Bill to define and amend the law relating to certain kinds of specific relief.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill to define and amend the law relating to certain kinds of specific relief.”

*The motion was adopted.*

**Shri A. K. Sen:** Sir, I introduce the Bill.

12.56½ hrs.

**LIMITATION BILL\***

**The Minister of Law (Shri A. K. Sen):** Sir, I beg to move for leave to introduce a Bill to consolidate and amend the Law for the limitation of

suits and other proceedings, and for purposes connected therewith.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill to consolidate and amend the Law for the limitation of suits and other proceedings and for purposes connected therewith.”

*The motion was adopted.*

**Shri A. K. Sen:** Sir, I introduce the Bill.

12.57 hrs.

**BUSINESS OF THE HOUSE**

**Shri Muhammed Elias (Howrah):** Sir, a few days before you were kind enough to announce that you would allow half-an-hour discussion on the increase in fares by the Howrah Amta Light Railway. I submitted my request but it has not come in today's business. It is an important matter and it will cause great hardship to the people there.

**Mr. Speaker:** The difficulty is this. There is so much of other work today. We have one discussion at 5 PM today; it is about the children of the political sufferers. I hope he does not want to elbow that out. At 2.30 we take up Private Members' Bills. I am afraid this will have to stand over till the next session. So far as the fares are concerned, I will certainly see that an opportunity is allowed for discussion next time.

12.58 hrs.

**CHILDREN BILL—contd.**

**Mr. Speaker:** The House will now proceed with the further consideration of the following motion moved by Dr. K. L. Shrimali on the 22nd December, 1960, namely:—

“That the Bill to provide for the care, protection, maintenance,

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